

**Central Administrative Tribunal
Principal Bench**

**CP No.1/2016
OA No.3369/2013**

New Delhi, this the 27th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. Nain Singh, (Aged about 66 years)
S/o (Late) sh. Suraj Singh
R/o F-138 Sector -56
NOIDA(U.P). Applicant.

(By Advocate : Shri T. D. Yadav)

Vs

1. Sh. Arun Kumar Mehta
Chairman,
Central Pollution Control Board,
Parivesh Bhawan
East Arjun Nagar, Delhi-110032

2. Dr. A.BN. Akolkar
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar,
Delhi -110032. Respondents.

(None is present)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

This contempt petition is filed complaining that the respondents did not implement the order dated 08.09.2015 passed in OA No.3369/2013. On 18.11.2016, it was brought to the notice of the Tribunal that the respondents filed WP (C) No.1915/2016 against the order passed in the OA, and the Hon'ble Delhi High Court had stayed the

operation thereof, on 04.03.2016. In view of this development, the contempt petition was adjourned *sine die*.

2. Once the order in the OA is assailed in a writ petition before the Hon'ble Delhi High Court and further proceedings have been stayed, the question of taking any steps in the contempt petition does not arise. The applicant has to work out his remedies in terms of the order in the writ petition.

3. We, therefore, close the contempt petition, leaving it open to the applicant to work out his remedies in terms of the orders that may have been passed or may be passed in WP No.1915/2016.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/pj/